

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 404
New IA-523/ND/2022
IA-4748/ND/2021
IB-487/ND/2019

IN THE MATTER OF:

M/s Shah & Shah
Vs.
SLR Metaliks Ltd.

... Applicant
... Respondent

Order under Section 9 of IBC

Order delivered on 02.02.2022

Coram:

**MR. DHARMINDER SINGH,
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

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For the Applicant : Mr. Sidhant Bhatia, Mr. Keshav Tiwari,
Adv.
For the Respondent : Mr. Gurcharan Singh, Mr. Nalin Dhingra,
Adv.

ORDER

IA-523/ND/2022:

Present application has been moved on behalf of the Petitioner stating the matter has been settled as Rs. 24 lakhs odd has been received and he does not want to pursue the present matter anymore. In view of the settlement arrived at between the parties, Ld. Counsel for the Petitioner wants to withdraw the main petition.

Accordingly, the present application stands **allowed** and main petition stands **dismissed as withdrawn**.

The file be consigned to the records.

- Sd -

**SUMITA PURKAYASTHA
MEMBER (TECHNICAL)**

- Sd -

**DHARMINDER SINGH
MEMBER (JUDICIAL)**